AHEAD OF ASSEMBLY POLLS

Nitish's move: 35% women job quota only for domiciles

SANTOSH SINGH
Patna, July 8

IN A DEPARTURE from the Bihar government's policy of not requiring domicile status for state government jobs, the Nitish Kumar Cabinet on Tuesday approved the application of the domicile rule for the existing 35% quota for women in all government jobs.

This means that women who are not residents of Bihar will not be eligible for government jobs. In the past, the government faced criticism for not applying the domicile criteria during the mass recruitment of teachers. This is the first instance in recent times that the Bihar government has applied the domicile policy.

"A woman who is a resident of Bihar alone will now be able to avail the existing 35% quota in jobs," state Additional Chief Secretary (Cabinet) S Siddharth told reporters after the Cabinet meeting. The decision is significant given that it comes just months before the state heads to the polls and is another attempt by the NDA government to consolidate its "caste-neutral" vote bank of women. The Nitish government had rolled out the 35% quota for women in January 2016.

At the time, the JD(U) was in power along with the RJD and the Congress.

To be eligible for domicile status in Bihar, a person should have been a resident of the state for at least three years, own a house or land, or, in the case of women, be married to a resident of the state. A domicile should also have a voter ID card, but it is not a mandatory requirement. Less than 1.57% of the state's population are state government employees. As of last month, the state had 36,000 women in the police force, and has employed more than 2.5 lakh women teachers since 2007.

Among the other women-centric measures of state administrations led by Nitish Kumar over the years have been a 50% quota for women in panchayats, raising more than 10 lakh self-help groups, and forming two all-women police battalions.

Before this, the government had briefly introduced the domicile rule for schoolteacher recruitment in December 2020, following a series of protests. However, the short-lived Opposition Mahagathbandhan government, also led by Nitish Kumar, withdrew it in June 2023 by the short-lived Mahagathbandhan alliance that subsequently came to power, allowing candidates from any state to apply for the teaching positions.

The state education minister at the time cited "vacant seats for quality mathematics and science teachers" as the reason.

MNS, Sena (UBT) hit Mumbai streets over Marathi issue

THE PROTESTS OVER Marathi blew up in Maharashtra Tuesday as political workers of the Maharashtra Navnirman Sena (MNS) and Shiv Sena (UBT), and activists of the Marathi Ekikaran Samiti, hit the streets in Thane over alleged denial of permission to hold a rally.

The protest had been called in response to a bandh organised by local shopkeepers in Thane last week over the assault on one of them in Mira-Bhayandar by MNS supporters, after demanding that he speak in Marathi. The MNS had announced soon after that it would hold a counter-protest on Tuesday, along with its new partner, Shiv Sena (UBT).

Police had warned against the same, saying the protest did not have permission, and cited law and order problems. Anticipating trouble, on the night of Monday-Tuesday, they detained several MNS leaders, including its Thane district president, Avinash Jadhav.

On Tuesday, hundreds of MNS and Sena (UBT) workers poured onto the streets as news of the "denial of police permission" and detention of MNS leaders spread. MNS leader Sandeep Deshpande was heard taunting the business community: "You are traders, remain traders. Don't interfere in politics or insult Marathi."

MNS leader Nitin Sardesai and the Sena (UBT)'s Rajan Vichare also asserted that "the insult of Marathi" would not be tolerated. **ENS**

FROM THE FRONT PAGE

Key India exports to gain from fresh..

HOWEVER, SOME OF these firms pared their earlier gains by the close of the trading session. The top gainers included Alok Industries, Vardhman Textiles, Indo Count Industries, Trident, and KPR Mill.

The elevated duties on Thailand can lead to gains for Indian exporters of rubber and articles.

Thailand is the top exporter of these products to the US with a share of 15.16%, while India is at fourth spot with 2.93% share. India exported $1.06 billion worth of these articles to the US in 2024, according to GTRI, a trade research outfit.

The higher tariffs on Indonesia might give advantage to India in processed meat & fish products and footwear exports, it added.

Bangladesh is the third biggest exporter of apparel (except knitted or crocheted) to the US with a market share of 13.15% in calendar year 2024. India's exports to the US in this category was $ 2.5 billion but it is not among the top three, according to an analysis by GTRI. In apparel (knitted and crocheted) Vietnam (with a share of 17.99% of US imports) and Cambodia (5.99%) are ahead of India, whose share is 5.09% and shipments in value terms stood at $ 2.41 billion in 2024.

"India faces stiff competition from Bangladesh and Vietnam in the US garment market. In natural garments, an area of traditional Indian strength, the cost disadvantage is relatively small.

"However, in synthetic garments, the gap is significant. With tariff levels proposed now, India would be competitive against Bangladesh only in natural garments," secretary general of Apparel Export Promotion Council (AEPC) Mithileshwar Thakur said.

However, a reduction in the reciprocal tariff under the upcoming BTA with the US to around 15% (from 26% proposed) could significantly improve India's competitiveness across both natural and synthetic garment categories, he added. "This will create immense export opportunities for India, given the Indian apparel industry's strong partnerships with American retailers and brands."

Industry sources, however, noted that a marginal difference, say 3-4%, between tariffs faced by the two countries, may not benefit Indian garment exporters. Bangladesh will still be competitive with such narrow tariff differential.

Significantly, Bangladesh is set to graduate from the group of Least Developed Countries (LDCs) in 2026, a move that could end its preferential trade access to the European Union. This shift may raise the average tariff on Bangladeshi apparel exports to the EU from nil to around 12%. In 2024, the EU imported apparel worth $92.56 billion, with China holding a 28% share and Bangladesh 21%.

The higher tariffs on Indonesia might give advantage to India in processed meat & fish products and footwear exports

The loss of LDC status will narrow Bangladesh's trade advantage and bring it at par with India, which currently faces a 12% duty on apparel exports to the EU.

The elevated duties imposed by the US on Thailand can lead to gains in exports of rubber and articles. Thailand is the top exporter of rubber and its articles to the US with a share of 15.16% while India is at fourth spot with 2.93% share. India exported $1.06 billion worth of these articles to the US in 2024, according to GTRI. The higher tariffs on Indonesia gives advantage in processed meat and fish products and footwear exports.

To be sure, Trump's 35% tariff on all imports from Bangladesh is a marginal reduction from the initial 37% announced in April. Additionally, Trump announced that he was open to negotiation until August 1, the date the tariffs will be implemented.

Several textile companies are bullish on the potential gains for India after the new tariff levels come into effect. Ronak Chiripal, Promoter of Chiripal Group, said, "Brands in key markets like the US and UK are actively looking to diversify away from traditional suppliers such as China and Bangladesh. The Indian textile sector, with its scale, compliance, and evolving product capabilities is well-positioned to fill this gap." The US is one of Bangladesh's largest export market for garments, contributing a fifth of its total exports of these items in 2024, with shipments of $7.34 billion. As much as 28.5% of India's 2024 textile and apparel exports were accounted for by the US, amounting to $10.5 billion.

Currently, Bangladesh holds a 9% share in the US's ready-made garment market while India holds 6%.

As a "mini-deal" between the US and India is awaited within the next 24-48 hours, other textile companies have maintained a wait-and-watch stance. KM Subramanian, President of the Tiruppur Exporters' Association, said factories at India's largest knitwear garment hub are running at over 90% capacity, buoyed by the India–UK free trade agreement and a shift in global orders amid political and tariff uncertainties in Bangladesh and China.

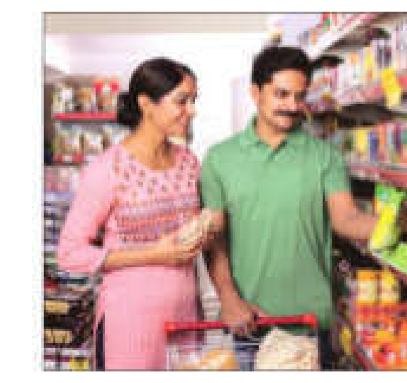
"Tiruppur exports the complete range of knitwear garments. Last year, we exported knitwear worth around ₹45,000 crore, and we're scaling up capacity to reach ₹1 lakh crore in exports by 2030," he said. The US accounts for 35% of Tiruppur's total knitwear garment exports, including men's T-shirts and polos, and women's leggings, tops, and loungewear, he added.

Sammir Dattani, executive director at Sanathan Textiles, said the tariff differential has placed Indian yarn manufacturers at an advantage. The Mumbai-based company is a polyester yarn manufacturer and is also a global supplier of cotton yarns, polyester yarns, and yarns used in technical textiles. "Apparel categories such as active-wear, sportswear, and "athleisure" are major contributors to exports to the US and stand to benefit significantly from the revised tariff structure," Dattani said.

Prabhu D, convenor of the Coimbatore-based Indian Texpreneurs Federation (ITF) said the situation remains fluid. Even prior to these tariff hikes, India had emerged as one of the fastest-growing apparel exporters to the US in the last three years, he noted.

Cambodia was the biggest beneficiary, with apparel exports to the US growing at a CAGR of 3.9%, followed closely by India at 3.8%, albeit from a lower base. In comparison, Vietnam and Bangladesh saw slower growth at 1.4% and 1%, respectively.

(With inputs from Kishor Kadam)



Reliance blueprint to double FMCG biz in 2-3 years

THE AIM IS to fulfil RIL chairman Ambani's vision of offering global quality products at Indian prices, informed sources said.

RCPL brands such as Campa, which was relaunched in March 2023, is already available in 15-20 variants, ranging from cola to nectar, glucose-based, energy and sports drinks.

Campa and Independence (in-house staples and grocery products launched in January 2023) are available in select markets in the south, west, north, east and central regions.

Other products include jam and sauce brand SIL, regional beverage brand Sosyo, confectionary brand Ravalgaon and shampoo brand Velvette, all of which were acquired in the last two years.

Sources say that the company is working on several pilot projects in biscuits, snacks, and home care items among other product categories for rollout in the coming months.

The company has also formed alliances with global brands such as Alan's Bugles, Sri Lanka's Maliban Biscuits and has partnered with former Sri Lankan cricketer Muttiah Muralitharan to co-create, manufacture and sell Spinner sports drinks at ₹10 for 250 ml bottles, less than half the price of rivals such as PepsiCo-owned Gatorade and Sting.

SKYLINE INDIA LIMITED

CIN: L51909DL1996PLC075875
Registered office: 1E/4, Jhandewalan Extension, New Delhi-110055
Phone: 9811048773; Website: www.skylineindia.co.in; Email Id: skylineindia96@gmail.com;

Recommendations of the Committee of Independent Directors ("IDC") in relation to the Open Offer by Mr. Anil Kumar Jain (hereinafter referred as "Acquirer") to the Equity Shareholders of Skyline India Limited, (hereinafter referred to as ("SIL/"Target Company"/"TC") for the acquisition of 10,35,473 (Ten Lakh Thirty Five Thousand Four Hundred Seventy Three) Equity Shares of the Target Company, under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("Takeover Regulations")

1.	Date	July 08, 2025
2.	Name of the Target Company (TC)	Skyline India Limited
3.	Details of the Offer pertaining to the TC	The Offer is being made by the Acquirer in terms of Regulations 3(1) and (4) of the Takeover Regulations for the acquisition of 10,35,473 (Ten Lakh Thirty Five Thousand Four Hundred Seventy Three) Equity Shares of the face value of ₹ 10/- each ("Offer Shares"), representing 26% of the voting share capital of the Target Company at an Offer Price of ₹ 2/- (Rupees Two Only) per fully paid-up Equity Share ("Offer price"), payable in cash.
4.	Name of the Acquirer(s) and the Person Acting in Concert (PAC) with the Acquirer	Acquirer: Mr. Anil Kumar Jain There is no Person Acting in Concert (PAC) with the Acquirer.
5.	Name of the Manager to the Offer	Fintellectual Corporate Advisors Private Limited
6.	Members of the Committee of Independent Directors (IDC)	Ms. Vandana Gupta – Chairman of the Committee and Independent Non-Executive Director Ms. Neelam Jain – Independent Non-Executive Director
7.	IDC Member's relationship with the TC (Director, Equity Shares owned, any other contact/relationship), if any	None of the Members of the IDC hold any Equity Shares in the TC nor have any relationship with the other Directors of the TC and apart from being the directors of the TC they are not related to each other in any manner.
8.	Trading in the Equity Shares/ other Securities of the TC by IDC Members	None of the IDC Members have traded in the equity shares of Target Company during 12 months prior to the date of the Public Announcement of the Offer.
9.	IDC Member's relationship with the Acquirer (Director, Equity Shares owned, any other contact/relationship), if any	None of the IDC Members have any relationship with the Acquirer.
10.	Trading in the Equity Shares of Acquirer by IDC Members	Since the Acquirer is individual, the said disclosure is not Applicable.
11.	Recommendation on the Open Offer, as to whether the offer is fair and reasonable	Based on the review of the Public Announcement and the Detailed Public Statement issued by the Manager to the Offer on behalf of the Acquirer. IDC Members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations, 2011. Further IDC Members confirm that the Target Company has not received any complaint from the shareholders regarding the open offer process, valuation price or method of valuation.
12.	Summary of reasons for recommendation	IDC has evaluated the PA, DPS, LOF issued / submitted by Fintellectual Corporate Advisors Private Limited (Manager to the Offer) for and on behalf of the Acquirer and believes that the Offer Price of ₹2/- (Rupees Two Only) per fully paid up Equity Share of ₹10 each, offered by the Acquirer being the highest price amongst the selective criteria is in line with the Takeover Regulations and prima facie appears to be fair and reasonable. The shareholders of the Target Company are advised to independently evaluate the Offer and take informed decision whether or not to offer their shares in the Open Offer.
13.	Details of Independent Advisors, if any	None
14.	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Regulations.

For Skyline India Limited
Sd/-
Vandana Gupta
Chairman of ID Committee

Place: New Delhi
Date: July 08, 2025

ADITYA BIRLA
REAL ESTATE

ADITYA BIRLA REAL ESTATE LIMITED

(formerly Century Textiles and Industries Limited)
Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030.
Phone: +91-022-24957000 • **Fax:** +91-22-24309491, +91-22-24361980
Website: www.adityabirlarealestate.com • **Email:** ctil.secretary@adityabirla.com
CIN: L17120MH1897PLC000163

NOTICE OF THE 128TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the **128th Annual General Meeting** ('AGM') of the shareholders of the Company will be held on **Wednesday, 30th July, 2025 at 03:00 P.M. (IST)** through Video Conferencing ('VC') /Other Audio Visual Means ('OAVM'), in compliance with all the applicable provisions of the Companies Act, 2013 ('the Act') and the rules made thereunder and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, ('SEBI Listing Regulations') read with General Circular No. 09/2024 dated 19th September, 2024 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (hereinafter referred to as 'MCA Circulars') and the Circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 03rd October, 2024 issued by SEBI ('SEBI Circular') to transact the businesses as set out in AGM Notice dated 30th June, 2025.

In compliance with aforesaid MCA Circulars and SEBI Circular, the Integrated Annual Report 2024-25 and the Notice convening the 128th AGM have been sent through email to those Shareholders whose email IDs are registered with the Company/Registrar & Transfer Agent (RTA) and Depositories Participants (DPs) and the same has been completed on 07th July, 2025. Additionally, in accordance with Regulation 36(1)(b) of the Listing Regulations, the Company has also dispatched a letter to Members whose e-mail IDs are not registered with the Company/ RTA/DPs, providing a web-link of company's website and QR Code from where Integrated Annual Report for FY 2024-25 can be accessed.

The Integrated Annual Report 2024-25 and the AGM Notice of the Company are also available on the websites of the Company at www.adityabirlarealestate.com and National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com and Stock Exchanges at www.nseindia.com and www.bseindia.com.

E-voting Information:

Notice is also hereby given that pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of SEBI Listing Regulations, the Company is providing to its members the facility of remote e-voting before the AGM and e-voting during the AGM in respect of the businesses as set out in the AGM Notice dated 30th June, 2025 and for this purpose, the Company has appointed NSDL for facilitating voting through electronic means. The detailed instructions for remote e-voting are given in the AGM Notice of the Company.

The members are hereby informed that:

1. The ordinary and special businesses as set out in the AGM Notice may be transacted by electronic voting.
2. A person, whose name appears in the register of Members/Beneficial owners as on the cut-off date i.e. **Wednesday, 23rd July, 2025**, only shall be entitled to avail the facility of remote e-voting as well as e-voting during the meeting through VC/OAVM.
3. The remote e-voting shall commence on **Friday, 25th July, 2025 at 09:00 A.M. (IST)**.
4. The remote e-voting shall end on **Tuesday, 29th July, 2025 at 05:00 P.M. (IST)**. The remote e-voting module shall be disabled by NSDL for e-voting thereafter.
5. Any person who becomes member of the Company after dispatch of the Notice electronically and holds shares as of cut-off date i.e., **Wednesday, 23rd July, 2025**, may obtain the User ID and password by sending a request to evoting@nsdl.com. The detailed procedure for obtaining User ID and password is also provided in the Notice. If the member is already registered with NSDL for e-voting, then he/she can use his/her existing User ID and password for casting the vote through remote e-voting.
6. The facility of e-voting shall also be made available at AGM held through VC/OAVM only to those members attending the AGM and who have not already cast vote through remote e-voting shall be able to exercise their voting rights during the AGM.
7. Members who have cast their vote on resolution(s) by remote e-voting prior to the AGM will also be eligible to participate at the AGM through VC/OAVM but shall not be entitled to cast their vote on such resolution(s) again.
8. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on cut-off date i.e., **Wednesday, 23rd July, 2025**.
9. Detailed instructions pertaining to (1) remote e-voting (2) e-voting on the day of the AGM and (3) attending the AGM through VC/OAVM are provided in the Notice.

In case you have any-queries or issues regarding e-voting or participating in the AGM through VC/OAVM, please contact NSDL for technical assistance viz. evoting@nsdl.com or call at 022 - 4886 7000 and 022 - 2499 7000 or contact Mr. Harish Anchan, Officer Investor Relations - Secretarial at the Registered Office of the Company at email ID: ctil.investorrelations@adityabirla.com; phone no.: 022 - 24957000.

Updation of PAN, KYC & Nomination:

Pursuant to SEBI Circular no. SEBI/HO/MIRSD/POD-1/P/CIR/2024/37 dated May 07, 2024, SEBI has mandated the security holders (holding securities in physical form) to submit their PAN (i.e. linked with Aadhaar Number), Choice of Nomination, Contact details (Postal Address with PIN Code and Mobile Number), Bank Account details and Specimen Signature in their corresponding folios. Therefore, such security holder(s) whose folio does not have PAN, KYC and Nomination shall be eligible:

i. To lodge any grievance or avail of any service request from RTA, only after furnishing the PAN, KYC details and Nomination;
ii. To receive any payment including dividend, interest or redemption amount (which would be only through electronic mode w.e.f. 01st April, 2024) only after compliance with the above stated requirements.

Further, the Company has dispatched a letter on 23rd April, 2025 to the shareholders holding shares in physical form to update their details as mandated by above referred SEBI Master Circular dated 07th May, 2024.

By Order of the Board of Directors
Sd/-
Atul K. Kedia
Jt. President (Legal) & Company Secretary

Place: Mumbai
Date : 08th July, 2025

LTIMindtree

LTIMindtree Limited

CIN: L72900MH1996PLC104693
Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India
Corporate Office: L&T Technology Tower 1, Gate No. 5, Saki Vihar Road, Powai, Mumbai - 400 072, India. **Tel:** +91 22 6776 6776, **Fax:** +91 22 4313 0997
E-mail: invetsor@ltimindtree.com; **Website:** www.ltimindtree.com

NOTICE TO MEMBERS

Members of LTIMindtree Limited (**"the Company"**) are hereby informed that pursuant to Section 110 of the Companies Act, 2013 (**"Act"**) read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (**"Rules"**) and other applicable provisions, if any, of the Act and the Rules, General Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs (**"MCA"**) in continuation to the earlier Circulars issued by MCA in this regard(**"MCA Circulars"**), applicable provisions of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 (**"SEBI Listing Regulations"**), Secretarial Standard-2 on General Meetings issued by the Institute of Company Secretaries of India (**"SS-2"**) and other applicable laws, rules and regulations, the Company has on Tuesday, July 8, 2025, sent a Postal Ballot Notice dated July 7, 2025, together with the Explanatory Statement and Notes thereon, *via* e-mail to the Members seeking their approval for the proposal of **Appointment of Mr. Venugopal Lambu (DIN: 08840898) as Managing Director** by means of Ordinary resolution.

In compliance with the applicable provisions of the Act and MCA Circular, the Postal Ballot Notice is sent only through electronic mode to all those Members who have registered their email address with the Company / Depositories / Depository Participants / Company's Registrar and Share Transfer Agent viz. MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) as on **Friday, July 4, 2025 ("Cut-off date")**. A person who is not a Member as on the Cut-off date should treat the Postal Ballot Notice for information purpose only. In case a Member has not received the Postal Ballot Notice, he / she may send a request by email to the Company at invetsor@ltimindtree.com.

Members who have not updated/registered their e-mail ID are requested to update/register the same in the records of the RTA/Company/Depositories/ Depository Participant, in the manner outlined in the Postal Ballot Notice.

The Postal Ballot Notice is available on the Company's website at: https://www.ltimindtree.com/investors/, the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and National Securities Depository Limited (**"NSDL"**), the e-voting agency, at https://www.evoting.nsdl.com.

The Company has engaged the services of NSDL to provide e-Voting facility to the Members to cast their votes. The instructions for e-voting are provided in the Postal Ballot Notice. Members are requested to provide their assent or dissent through e-voting only.

Members may note that only persons whose names appear in the Register of Members/List of Beneficial Owners as on the Cut-Off Date i.e. **Friday, July 4, 2025** shall be eligible to cast their votes through postal ballot by e-Voting. Voting rights of the Members shall be in proportion to their shareholding in the total paid-up equity share capital of the Company as on Cut-off date i.e. **Friday, July 4, 2025**.

The e-voting period shall commence on **Wednesday, July 9, 2025 at 9:00 AM (IST) (Server Time)** and shall end on **Thursday, August 7, 2025 at 5:00 PM (IST) (Server Time)**. The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on the resolution is cast by the Members, they shall not be allowed to change it subsequently or cast the vote again.

The Company has appointed Ms. Krupa Joisar, Practising Company Secretary (Membership No. FCS 11117 and Certificate of Practice No. 15263) as Scrutinizer for conducting the Postal Ballot process, in a fair and transparent manner.

The resolution, if passed by the requisite majority through e-voting, will be deemed to have been passed on the last date specified for voting i.e., Thursday, August 7, 2025. The voting results along with the Scrutinizer's report, shall be submitted to the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited and simultaneously will be hosted on the Company's website https://www.ltimindtree.com/investors/, website of NSDL, https://www.evoting.nsdl.com/, and displayed on the Notice Board of the Company at the Registered Office and Corporate Office.

In case of any queries, Members may refer to the Frequently Asked Questions ("FAQs") and e-voting user manual available at the download section of NSDL website www.evoting.nsdl.com or call at 022 - 4886 7000 or send a request at evoting@nsdl.com.

For **LTIMINDTREE LIMITED**
Angna Arora
Company Secretary and Compliance Officer

Place: Mumbai
Date: July 8, 2025